

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/987/2014

HYDERABAD, this the 19th day of August, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

B.S. Masure, S/o. Late Shri Sakharam Masure,
Aged about 57 years, Occ: Director,
O/o. Ordnance Factories Institute of Learning,
Ordnance Factory Board,
Ministry of Defence, Yeddu-mailaram,
Medak Dist. A.P. Pin 502 205,
R/o. Plot No.7, FCI Colony, Miyapur,
Hyderabad 500 049, Telangana.

... **Applicant**

(By Advocate: K. Ram Murthy)

Vs.

1. Union of India rep. by its
Secretary,
Department of Defence Production and Supplies,
Ministry of Defence, South Block,
New Delhi 110 001.
2. The Chairman & Director General,
Ordnance Factories Board,
10-A, S.K. Bose Road,
Kolkatta 700 001, West Bengal State.
3. The Principal Controller of
Defence Accounts (Pensions),
Allahabad, Uttar Pradesh.
4. The Principal Director,
Ordnance Factories Institute of Learning,
Ordnance Factory Board,
Ministry of Defence, Yeddu-mailaram,
Medak Dist, A.P. Pin- 502 205.

... **Respondents**

(By Advocate: Mrs. K. Rajitha, Sr. CGSC)

O R D E R (ORAL)

Hon'ble Mr. B.V. Sudhakar, Admn. Member

Through Video Conferencing:

Heard Sri. K. Ram Murthy, learned counsel for the applicant and Smt. K. Rajitha, learned Senior Standing Counsel for the respondents.

2. Learned counsel for the applicant seeks permission to withdraw the OA. He is permitted to do so. Accordingly, the OA is dismissed as withdrawn with liberty to file fresh OA, after the criminal case pending against the applicant is disposed of by the competent Court.

3. No order as to costs.

***(B.V. SUDHAKAR)
MEMBER (ADMN.)***

***(ASHISH KALIA)
MEMBER(JUDL.)***

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